

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 28.06.2017 has given in-principle approval for considering strategic disinvestment of Air India and its five subsidiaries and constitution of Air India Specific Alternative Mechanism.

To implement the decision of CCEA, appointment of Transaction Adviser, Legal Adviser and Asset Valuer shall be taken up as per terms and conditions and scope of work of Advisers/ Valuer in accordance with the model RFPs suggested by the Department of Investment and Public Asset Management.

(c) The domestic market share of Air India for the FY 2016-17 is 14.2%. The total debt of Air India Limited as on 31st March, 2017 is ₹ 48,876.81 crores (Prov.).

(d) to (f) To implement the CCEA decision, an Air India Specific Alternative Mechanism has been constituted which will decide the course of further action.

Capacity constraints at airports

969. SHRI K.R. ARJUNAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Directorate General of Civil Aviation (DGCA) has cleared a summer schedule of 17,170 domestic flights a week from 77 airports by 12 airlines;

(b) if so, the details thereof;

(c) whether it is also a fact that according to Airports Authority of India (AAI) those big airports are bursting at the seams; and

(d) whether it is also a fact that the airlines have ordered hundreds of planes but no one knows where they will be parked?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Yes, Sir. 17,170 weekly domestic departure slots for Summer Schedule 2017 for 77 airports by 12 airlines were approved in Slot Coordination Committee meeting which was held from 14th to 17th February, 2017.

(c) Yes, Sir. There is a significant growth in the top 7 airports, according to domestic passenger traffic during 2016-17 which handles about 68% of total domestic passenger traffic in the country.

(d) Airports Authority of India (AAI) has coordinated with scheduled domestic operators for their future aircraft acquisition plan and their intention to park the number of aircrafts at AAI Airports. Accordingly, AAI has planned for creating additional aircraft parking stands at various AAI airports across India.

Low cost fare by airlines

970. DR. SANJAY SINH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to limit the low cost fares for the Airlines who will have ATRs aircrafts and regional services;

(b) whether Government is giving subsidy to the Airlines for ATR services in the regional sectors;

(c) whether it is also a fact that the foreign countries are giving better offers to low costs carriers which lower the rates of tickets thereof; and

(d) the details of Indian tourists deported for overseas destinations during last three years and the average price of the tickets?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) No Sir. With the repeal of Air Corporation Act in March 1994, the provision of tariff approval was dispensed with by the Government. Airlines were made free to fix the reasonable tariff under the provision of Sub-rule (1) of Rule 135, Aircraft Rules 1937 having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff.

(c) No such analysis has been carried out by Ministry of Civil Aviation

(d) Information specific to Indian tourist departed for overseas destination and their average air ticket price is not required to be submitted by scheduled domestic airline to DGCA.

Flight package tourism in the country

971. SHRI RIPUN BORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes lowcost regional flights in the country;